

ITEM NO.32 Court 5 (Video Conferencing) SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).17905/2021

(Arising out of interim order dated 27-09-2021 in WPC No.2037/2021 passed by the High Court Of Delhi At New Delhi)

UNION OF INDIA

Petitioner(s)

VERSUS

GOVT. OF NCT OF DELHI & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.141622/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.141621/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES )

WITH

SLP(C) No. 17123/2021 (XIV)

(FOR ADMISSION and I.R. and IA No.138487/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.138488/2021-EXEMPTION FROM FILING O.T. and IA No.138486/2021-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 15-11-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO  
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Tushar Mehta, Ld.SG.  
Ms. Aishwarya Bhati, Ld. ASG  
Ms. Archana Pathak Dave, Adv.  
Mr. Amrish Kumar, AOR

Mrs. Rachna Gupta, AOR

For Respondent(s) Dr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. Chirag M. Shroff, AOR

Mr. Talha Abdul Rahman, AOR  
Mr. Harsh Vardhan Kediya, Adv.  
Mr. M. Shaz Khan, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

During the course of hearing on 22.03.2021 in

a writ petition filed by Delhi Sarkari Ration Dealers Sangh before the Delhi High Court, the statement of the learned counsel appearing for GNCTD that the supply of ration to the members of the petitioner association shall not be curtailed, was recorded. On 27.09.2021, the High Court modified the order dated 22.03.2021. By the said order, the GNCTD was permitted to issue communications to the fair price shop holders informing them about those ration card holders who opted to receive rations at their door steps and thereafter, to not supply ration to the fair price shop holders in respect of those ration card holders who have opted for door step delivery.

The Union of India and the writ petitioner have filed these Special Leave Petitions aggrieved by the order dated 27.09.2021.

Though, we have heard Mr. Tushar Mehta, learned Solicitor General and Dr. Abhishek Manu Singhvi, learned senior counsel for GNCTD at length, we are not inclined to entertain these Special Leave Petitions as they are filed against an interlocutory order and the writ petitions are listed for hearing before Delhi High Court on 22.11.2021.

We request the High Court to decide the matter on 22.11.2021 as both parties have agreed that they will not seek any adjournment. We are informed by Dr. Singhvi that the preparation for implementation of the

scheme of GNCTD is in progress and the actual implementation will take some time.

The Special Leave Petitions are, accordingly, dismissed. Pending application(s), if any, shall stand disposed of.

(B.Parvathi)  
Court Master

(Anand Prakash)  
Court Master